

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.77/MP/2024

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking exercise of this Hon'ble Commission's "Power to Relax" and "Power to Remove Difficulty" and allow utilisation of Petitioners' existing Connectivity dated 10.09.2021 for another project to be connected to the same substation.
- Petitioner : ReNew Solar Power Private Limited (RSPPL) and Anr.
- Respondent : Central Transmission Utility of India Limited (CTUIL)
- Date of Hearing : **14.11.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Girik Bhalla, Advocate, RSPPL
Ms. Priyanka Vyas, Advocate, RSPPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner prayed for an adjournment on the ground of non-availability of the arguing counsel. Learned counsel further submitted that there are certain subsequent developments in the matter. Learned counsel submitted that the instant Petition had been filed seeking a direction from the Commission to permit the Petitioners to utilise its existing connectivity (originally granted under the land route but subsequently converted to the LoA/PPA route) for another project being set up by the Petitioners under the GNA Regulations. However, on 15.7.2024, the Second Amendment to the GNA Regulations was notified, which also incorporates certain enabling provisions (Regulation 11A(3)) to this effect, and pursuant thereto, the Petitioners have also made the requisite application to CTUIL requesting to change the connectivity from the PPA route to land route due to the termination of the PPA.

2. Learned counsel for the Respondent, CTUIL, submitted that after the Second Amendment to the GNA Regulations came into effect on 15.7.2024, the Petitioners had made an application dated 25.7.2024 in terms thereof, and CTUIL has today itself issued a letter to the Petitioners approving the conversion of the connectivity from the LOA route to land route in terms of Regulation 11A (3) of the GNA Regulations. Learned counsel submitted that in light of this letter, the Petitioners may assess the requirement of the present Petition, if any.

3. In response, learned counsel for the Petitioners sought time to examine the CTUIL letter and sought liberty to file an appropriate affidavit for withdrawal of the instant Petition, if required.

4. Considering the above, the Commission permitted the Petitioners to examine CTUIL's letter dated 14.11.2024 and to file its affidavit as above, if any, within three weeks.

5. The Petition will be listed for the hearing on **10.12.2024** if required.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)